

Serial No. of Order	Date of Order	Order with Signature
		<p>On the question of admission and interim stay, as prayed for, the case is fixed on 4.3.1996.</p> <p>Copy of the order may be handed over to Dr.M.R.Panda, learned counsel for the applicant. Sri U.B.Mohapatra, learned Additional Standing Counsel for the Union of India is present, and a copy of the order may be handed over to him also.</p> <p style="text-align: right;">Parasimhasan MEMBER (ADMINISTRATIVE)</p>
2.4.3.96		<p>Learned Counsel for the applicant Dr. M.R.Panda mentions that the applicant has been suspended by the order of the Government of Orissa dated 1.3.96 and served on the applicant on 2nd March, 1996. In view of this, the Original Application has become infructuous and is accordingly dismissed.</p> <p>Learned counsel for the applicant seeks leave of the court to come to this Tribunal with a fresh petition on the order of suspension. This is a separate cause of action. If so advised, he may do so. There is no need for the court to advise the applicant about it. As and when the applicant comes to the court, it would be disposed of on merits. Mr. K.C. Mohanty is present.</p> <p style="text-align: right;">Parasimhasan Member (Admin.)</p>
		<p>order NO. 1 dt. 1.3.96</p> <p>Copy may be given to both the Counsel.</p> <p style="text-align: right;">Parasimhasan 07.03.96 SO (J)</p>
		<p>order NO. 2 dt. 4.3.96</p> <p>Copy may be given to both the Counsel.</p> <p style="text-align: right;">Parasimhasan 07.03.96 SO (J)</p>
		<p>Received a copy of order dated 1.3.96 & copy of order dated 4.3.96 & the copy of the OA.</p> <p style="text-align: right;">Parasimhasan 07.03.96 SO (J)</p>
		<p>Received the copy of the order dt. 4.3.96 & the copy of the OA.</p> <p style="text-align: right;">Parasimhasan 07.03.96 SO (J)</p>
		<p>Copy of order dt. 4.3.96 may be sent to petitioner by post since the Counsel of applicant has not claimed the copy.</p> <p style="text-align: right;">Parasimhasan 12.03.96 SO (J)</p>